

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 82/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Asmi Entepries
V/s.
Yog Industries Ltd.

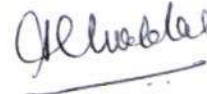
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

25. Adv. Yash Wardhan Tiwari
1/0y Mrs. Manjula Rao
(For Petitioner)



CA. Amit C. Poddar
IRP of Yog Industries Ltd.



Abbas Maudnimala
1/0 Ranal-Shah & Co.
for Respondent Co.



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ORDER

C.P. No. 82/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The IRP Mr. Amit Poddar is also present.
3. The IRP is appointed vide an Approval Letter from IBBI, New Delhi.
He is directed to place on record the progress of the execution of Insolvency and the actions taken such as Meeting of the C.O.C. and to place on record the information about the total claims in addition to the outstanding debt of the Creditors in this case.
4. On the other hand from the side of the Respondent/debtor the Learned Counsel has stated that the Application has been rejected which is a controversial issue, hence moving an Application for recalling the said Order through which M.A. No. 503/2017 was dismissed.
5. However, he is free to take action as prescribed in the Law. The IRP to submit Progress Report on or before **10.01.2018**.
6. Matter is adjourned to **10.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)